

- (vii) All applications for expansion of the existing factories will be cleared automatically
- (viii) Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted to the Secretariat for Industrial Assistance (SIA) in the Department of Industrial Policy & Promotion, Ministry of Industry, New Delhi in Form IL, along with the prescribed fee of Rs. 2500/-. The applications received for grant of licences would be referred by SIA to the Department of Food and the concerned State Governments/UTs for their comments. If no comments are received from either Department of Food or the concerned State Governments/UTs within one month after their comments are asked for, it shall be deemed that they have no comments to offer. The Licensing Committee would thereafter consider the application for industrial licence and make appropriate recommendations.

2. The procedure and guidelines, as given above, are brought to the notice of the entrepreneurs for their information and guidance.

(Ashok Kumar)
Joint Secretary to the Government of India

F.No 10(20)/96-LP New Delhi, the 10th January, 1997.

Forwarded to the Press Information Bureau for giving wide publicity to the contents of the above Press Note.

Press Information Officer,
Press Information Bureau,
New Delhi

Disinvestment Commission

167. SHRI MADHAVRAO SCINDIA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Disinvestment Commission has evolved a transparent system or mechanism for disinvestments as contemplated in the current year Budget;

(b) if so, the details; and

(c) the extent of disinvestment so far secured ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) The Disinvestment Commission has submitted its Report on 20.2.97.

12.01 hrs.

INTRODUCTION OF MINISTERS

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA) : Sir, with your permission, I would like to introduce to you and through you to this august House my colleagues :

- | | |
|---------------------------|--|
| Shri Saifuddin Soz | – Minister of Environment and Forests |
| Shri M.P. Veerendra Kumar | – Minister of State of the Ministry of Finance |

12.02 hrs.

PAPERS LAID

Review on the working of and Annual Report of the National Small Industries Corporation Ltd., New Delhi for the year 1995-96 etc.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1995-96
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Audited General thereon.

[Placed in Library. See No LT 1328/97]

(b) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1995-96.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) alongwith reasons for delay in laying the papers mentioned at (b) of item (1) above.

[Placed in Library. See No. LT 1329/97]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Productivity Council, New Delhi, for the year 1995-96.